

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NOS.2 to 30 in Writ Petition (C) No(s).261/2016

SANKALP CHARITABLE TRUST AND ANR.

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(For impleadment and modification of Court's order and
intervention and directions and clarification/modification
of Court's order and office report)

Date : 06/05/2016 These applications were called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)/Applicant(s)

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Mr. Manish,Adv.

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IAs 4,5,6 & 6

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Mr. Lokesh K. Choudhary,Adv.
Ms. Sumita Ray,Adv.

IAs 9 & 10

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IAs 11-12

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IAs 17 & 18

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IA 19

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IA 27 & 28 Mr. Madhusudan R. Nayak, Adv. Gen.
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IA 34 Mr. M.S. Ganesh, Sr. Adv.
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IAAs 41 & 42 Mr. Gaurav Agrawal, Adv.

IA 43 Mr. Basava Prabhu Patil, Sr. Adv.
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Ms. Prerna Singh, Adv.

IA 44 & 45 Mr. Jayant Bhushan, Sr. Adv.
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For Respondent(s)

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Mr. Ashwarya Sinha,Adv.
Mr. Venkita Subramoniam T.R.,Adv.
Mr. Debasis Misra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the request made by the learned Solicitor General, hearing is adjourned to 9th May, 2016. However, it is clarified that no examination shall be permitted to be held for admission to MBBS or BDS studies by any private college or association or any private/deemed university.

The issue with regard to those students, who had appeared or who are due to appear in examinations conducted by the States in accordance with their State laws, shall be decided after hearing the learned Solicitor General.

Those students who had appeared at NEET Phase-I shall not be permitted to appear at NEET Phase-II but the students who could not appear at NEET Phase-I may appear at NEET Phase-II.

List on 9th May, 2016, at 2.00 p.m.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar